

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/82-ALC4/2011 MEETING DATE : 28.06.2011

The Meeting No.13/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 28.06.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri M. Mitra, Dy. DCGI, Office of DCGI
2. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri S.S. Bose, Sr. D.O., DIPP
5. Shri Promod Bharti, Asstt. Director, Office of DC(MSME)
6. Shri Krishan Kumar, DDG
7. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.12/82 dated 21.06.2011 were ratified by the Committee.

Case No.B-120	M/S Cadila Pharmaceuticals Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00519/AM11/DES-III
Meeting Date:28.06.2011	RA F.No.08/24/040/00069/AM11
Adv.Lic.No.0810089371 dated 02.06.2010	
Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.	

Case No.B-121	M/S Makson Industries Pvt. Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00171/AM10/DES-III
Meeting Date:28.06.2011	RA F.No.03/95/040/01025/AM09
Adv.Lic.No.0310515322 dated 13.04.2009	
Committee decided to defer case for 12.07.2011 for comments of DC(MSME).	

Case No.B-122	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00843/AM07/DES-III
Meeting Date:28.06.2011	RA F.No.05/24/040/00455/AM07
Adv.Lic.No.0510189933 dated 31.08.2006	
Committee considered case as per agenda and decided to forward a copy of application alongwith a copy of reply received from the firm to Department of Pharmaceuticals for their comments. It was also decided to call the firm for personal hearing on 26.07.2011 to explain their case. Accordingly, the case was deferred for 26.07.2011.	

Case No.B-123	M/S Intas Pharma Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00947/AM11/DES-III F.No.01/82/050/00470/AM11/DES-III
Meeting Date:28.06.2011	RA F.No.08/24/040/00182/AM11 RA F.No.08/24/040/00073/AM11
Adv.Lic.No.0810092394 dated 22.09.2010 Adv.Lic.No.0810089370 dated 02.06.2010	
Committee considered case as per agenda. Shri Ashish Sehgal, Director (Technical) and Shri Keyur Kayasha, Manager of the company appeared before the Committee and explained the case. They explained that the solvent used for manufacturing of Docetaxel is 100% Polysorbate 80 and due to high viscosity, they need to fill 20% extra in 80 mg vial and 30% in 20 mg vial to achieve the minimum extractable labeled volume. After detailed deliberations, the representative of the firm were asked to submit package insert and package insert of Innovator for which the representatives of the firm agreed to submit by 05.07.2011. Accordingly, case was deferred for 05.07.2011.	

Case No.B-124	M/S Cadila Healthcare Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/01518/AM11/DES-III
Meeting Date:28.06.2011	RA F.No.08/24/040/00304/AM11
Adv.Lic.No.0810095478 dated 12.01.2011	
Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.	

Case No.B-125	M/S Kaivals Chemicals P. Ltd.
Norms Committee Meeting No.13/12	F.No.01/83/050/01383/AM08/DES-III
Meeting Date:28.06.2011	RA F.No.34/24/040/00157/AM08
Adv.Lic.No.3410019869 dated 18.10.2007	
Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.	

Case No.B-126	M/S Herbochem, Hyderabad
Norms Committee Meeting No.13/12	F.No.01/82/050/00957/AM11/DES-III F.No.01/82/050/01410/AM11/DES-III F.No.01/82/050/00608/AM11/DES-III F.No.01/82/050/00618/AM11/DES-III
Meeting Date: 28.06.2011	RA F.No.09/24/040/00015/AM10 RA.F.No.09/24/040/00077/AM11 RA.F.No.09/24/040/00127/AM11 RA.F.No.09/24/040/00153/AM11
Adv.Lic.No.0910040823 dated 05.02.2010 Adv.Lic.No.0910042303 dated 11.06.2010 Adv.Lic.No.0910042768 dated 20.07.2010 Adv.Lic.No.0910042877 dated 28.07.2010	

Committee decided to defer case for 12.07.2011 for comments of DC(MSME).

Case No.B-126A	M/S Panacea Biotech Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00427/AM10/DES-III F.No.01/82/050/00625/AM10/DES-III F.No.01/82/050/00927/AM11/DES-III
Meeting Date:28.06.2011	RA F.No.05/24/040/00262/AM10 RA F.No.05/24/040/00156/AM10 RA F.No.05/24/040/00235/AM11
Adv.Lic.No.0510247323 dated 06.08.2009 Adv.Lic.No.0510269042 dated 26.07.2010 Adv.Lic.No.0510274701 dated 11.10.2010	
The firm was called for personal hearing. From the firm Mr. U.K. Verma, Mr. Manoj Bhatnagar and two others appeared for PH. The firm presented its case with respect to norms fixed by NC in Lf units (which includes batch claim, overfill and overages) for import of Diphtheria Toxoid, Tetanus Toxoid and Pertussis bulk. The firm's representative mentioned that NC while fixing norms has not taken into account overages and wastages. After discussions, NC decided to form a Sub-Committee comprising of Dr. M. Mitra, representative of DCGI and Dr. Nitin K. Jain, representative of Department of Bio-technology for visiting the plant of the company at Okhla, New Delhi and give their report for further consideration of NC. The case was deferred for 26.07.2011.	

Case No.C-22	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/162/00385/AM11/DES-III
Meeting Date:28.06.2011	
Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.	

Case No.C-23	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/162/00094/AM11/DES-III
Meeting Date:28.06.2011	
Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.	

Case No.C-24	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/162/01222/AM10/DES-III
Meeting Date:26.07.2011	
Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.	

Case No.C-25	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/162/00093/AM11/DES-III
Meeting Date:28.06.2011	

Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.

1	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
---	-----------------------------	--	--	----------------------

HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010	Defer Date:26.07.2011
Decision : Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

7	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:26.07.2011
	Decision :Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 26.07.2011.			

15	Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:91/41/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01439/AM11/	RLA File :04/24/040/00206/AM11/	Lic.No/Date:0410118692 08.11.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC, Petrochemicals Division vide their O.M. No.46011/103/2005-PC-II dated 15.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed

	Product-4-PP (Ether)	1 KG.	1.	Ethylene Oxide	0.9734 kg
RA concerned may take further necessary action as per above decision of NC.					

19	Case No.:81/41/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01429/AM11/	RLA File :03/94/040/00723/AM11/	Lic.No/Date:0310605141 08.12.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:26.07.2011
	Decision :Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 26.07.2011.			

22	Case No.:12/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01360/AM11/	RLA File :05/24/040/00323/AM11/	Lic.No/Date:0510280422 27.12.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:23.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			

24	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:26.07.2011
	Decision :Committee considered case as per agenda and noted that Department of C&PC vide their letter No.14010/10/2006-Ch.II dated 10.03.2011, have			

called from the firm production and consumption data certified by CA, but the same has not been received. It was, therefore, decided to remind the firm to furnish the same. Accordingly, the case was deferred for 26.07.2011.

25	Case No.:14/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01554/AM11/	RLA File :05/24/040/00349/AM11/	Lic.No/Date:0510282602 31.01.2011	Defer Date:23.08.2011
Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.				

26

Case No.:10/13/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/00382/AM12/	RLA File :09/24/040/00531/AM11/	Lic.No/Date:0910045590 18.02.2011		
Decision : Committee considered case as per agenda and in light of decision taken in meeting No.31/82 dated 02.11.2010 vide Case No.49/31/82-ALC4/2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fosinopril Sodium	1 Kg.	1.	Trans-4-Hydroxy-L-Proline	1.592 kg
		2.	4-Dimethyl Amino Pyridine	0.114 kg
		3.	5% Palladium on Charcoal	0.078 kg
		4.	4-Phenyl-1-Butene	3.06 kg
		5.	Benzyl Bromo Acetate	4.20 kg
		6.	Cinchonidine	0.2379 kg
		7.	Trimethyl Silyl Chloride	3.301 kg
		8.	N,N-Dicyclohexyl Carbodimide	0.55 kg
		9.	2-Ethyl Hexanoic Acid Sodium Salt	0.230 kg
		10.	Propionyl Bromide	1.77 kg
		11.	Methanol	10.00 kg
		12.	Pyridine	2.00 kg
		13.	Acetone	8.00 kg
		14.	Di-isopropyl Ether	4.11 kg
		15.	Tetrahydrofuran	5.00 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:8/13/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved
	HQ File :01/82/050/00380/AM12/	RLA File :03/94/040/00936/AM11/	Lic.No/Date:0310616888 21.02.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/84/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomill	1 Kg.	1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78 kg
		2.	5-(4-Bromomethyl)(1,1-Bromomethyl)-2YL Triphenyl-1-H Tetrazole	1.81 kg
		3.	4-Chloromethyl-5-Methyl-1,3-dioxolen-2-one	0.48 kg
		4.	Dimethyl Formamide	6.72 kg
		5.	Tetrahydrofuran	3.43 kg
		6.	Potassium Carbonate	0.57 kg
		7.	Toluene	2.41 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:12/6/82-ALC4/2011	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved
HQ File :01/82/050/00130/AM12/	RLA File :34/24/040/00281/AM11/	Lic.No/Date:3410029404 22.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008/Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Methyl Catechol (3,4-Dihydroxy Toluene)	1 Kg.	1.	Para Cresol	1.25 kg
		2.	Hydrobromic Acid 48%	2.00 kg
		3.	Hydrogen Peroxide 50%	1.00 kg
		4.	Caustic Soda Flakes	1.510 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:13/6/82-ALC4/2011	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved
HQ File :01/82/050/00131/AM12/	RLA File :34/24/040/00267/AM11/	Lic.No/Date:3410029409 22.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008/Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Methyl Catechol (3,4-Dihydroxy Toluene)	1 Kg.	1.	Para Cresol	1.25 kg
		2.	Hydrobromic Acid 48%	2.00 kg
		3.	Hydrogen Peroxide 50%	1.00 kg
		4.	Caustic Soda Flakes	1.510 kg

RA concerned may take further necessary action as per above decision of NC.

30

Case No.:68/48/82-ALC4/2010	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/01711/AM11/	RLA File :34/24/040/00294/AM11/	Lic.No/Date:3410029428 24.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008/Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Methyl Catechol (3,4-Dihydroxy Toluene)	1 Kg.	1.	Para Cresol	1.25 kg
		2.	Hydrobromic Acid 48%	2.00 kg
		3.	Hydrogen Peroxide 50%	1.00 kg
		4.	Caustic Soda Flakes	1.510 kg
RA concerned may take further necessary action as per above decision of NC.				

31

Case No.:4/52/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/01773/AM11/	RLA File :09/24/040/00556/AM11/	Lic.No/Date:0910045892 11.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2011/Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Avobenzon (Butyl Methoxy Dibenzoyl Methane)	1 Kg.	1.	Para Tertiary Butyl Benzoic Acid	0.148 kg
		2.	Para Methoxy Acetyl Phenone	1.00 kg
		3.	Sodamide	0.480 kg
		4.	Methanol	0.193 kg
		5.	Toluene	0.550 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:18/52/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/01787/AM11/	RLA File :03/94/040/00471/AM11/	Lic.No/Date:0310621836 17.03.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

33	Case No.:1/5/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES &	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case
----	---------------------------	-----------------------------------	--	-------------

	HQ File :01/82/050/00103/AM12/	FIBRES LIMITED RLA File :03/04/040/00029/AM12/	Lic.No/Date:0310626724 15.04.2011	Approved
	Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2005/Ch.II dated 02.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	3,3,5-Trimethyl Cyclohexyl Salicylate	1 Kg.	1.	Isophorone
			2.	Methyl Salicylate
				Qty. allowed
				0.620 kg
				0.649 kg
	RA concerned may take further necessary action as per above decision of NC.			

34	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	Defer Date:12.07.2011
	Decision : Committee decided to defer case for 12.07.2011 for comments of DC(MSME).			

35	Case No.:7/13/82-ALC4/2011	Party Name:UNI WORLD PHARMA PVT LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00379/AM12/	RLA File :03/95/040/00018/AM12/	Lic.No/Date:0310626694 15.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Ministry of Environment and Forests.			

36	Case No.:5/5/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved
	HQ File :01/82/050/00107/AM12/	RLA File :03/95/040/00828/AM11/	Lic.No/Date:0310626928 18.04.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412.			
	RA concerned may take further necessary action as per above decision of NC.			

37	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:23.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			

38	Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES	Meet No/Date:13/82-ALC4/2011	Status:Case Deferred
----	---------------------------	---------------------------------	------------------------------	----------------------

	LTD	28.06.2011	
HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:23.08.2011
Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:8/5/82-ALC4/2011	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved									
	HQ File :01/82/050/00110/AM12/	RLA File :05/24/040/00003/AM12/	Lic.No/Date:0510288385 20.04.2011	:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/30/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Inokain Eye Drops 0.4% Solution, 5 ml Vial</td><td>1 No.</td><td>1.</td><td>Benoxinate Hcl</td><td>0.021 gm/Vial of 5 ml</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl	0.021 gm/Vial of 5 ml									
RA concerned may take further necessary action as per above decision of NC.													

40

Case No.:9/5/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/00111/AM12/	RLA File :05/23/040/00012/AM12/	Lic.No/Date:0510288426 20.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2011-Ch.II dated 13.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Iso-Nonyl Adipate	1 kg	1.	Adipic Acid	0.381 kg
		2.	Iso Nonanol	0.814 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:23.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			

42	Case No.:11/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES	Meet No/Date:13/82-ALC4/2011	Status:Case Deferred
----	----------------------------	-----------------------------------	------------------------------	----------------------

		LIMITED (FORMERLY JUBILANT	28.06.2011	
	HQ File :01/82/050/00113/AM12/	RLA File :05/23/040/00008/AM12/	Lic.No/Date:0510288428 20.04.2011	Defer Date:23.08.2011
Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.				

43	Case No.:12/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00114/AM12/	RLA File :05/23/040/00026/AM12/	Lic.No/Date:0510288429 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			

44	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:16/13/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00388/AM12/	RLA File :17/24/040/00082/AM09/	Lic.No/Date:1710003961 20.04.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

47	Case No.:13/13/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
	HQ File :01/82/050/00385/AM12/	RLA File :03/94/040/00039/AM12/	Lic.No/Date:0310629532 04.05.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 20.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Cilostazol	1 Kg.	1.	6-Hydroxy-3,4-Dihydro 2(1H)-Quinolinone	0.59 kg
		2.	5-(4-Chlorobutyl)-1-Cyclo Hexyl 1H-Tetrazol	0.88 kg

RA concerned may take further necessary action as per above decision of NC.

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:9/13/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved												
	HQ File :01/82/050/00381/AM12/	RLA File :03/95/040/00103/AM12/	Lic.No/Date:0310630767 11.05.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (PC Div.) vide their O.M. No.46011/113/2009-PC-II dated 11.01.2010 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Orthoxylene</td><td rowspan="2">1 MT.</td><td>1.</td><td>Reformate</td><td>1.2565 MT</td></tr> <tr> <td>2.</td><td>Relevant Catalyst and Chemicals used in manufacture of Orthoxylene</td><td>CIF value limited to 0.90% of FOB value of exports</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Orthoxylene	1 MT.	1.	Reformate	1.2565 MT	2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Orthoxylene	1 MT.	1.	Reformate	1.2565 MT												
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports												
	RA concerned may take further necessary action as per above decision of NC.															

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (PC Div.) vide their O.M. No.46011/113/2009-PC-II dated 11.01.2010 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformate	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:11/13/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved									
	HQ File :01/82/050/00383/AM12/	RLA File :52/24/040/00009/AM12/	Lic.No/Date:5210035140 11.05.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.III dated 19.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Carboethoxy Amino-5-Naphthol-7-Sulphonic Acid</td><td>1 KG.</td><td>1.</td><td>J Acid</td><td>0.904 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	2-Carboethoxy Amino-5-Naphthol-7-Sulphonic Acid	1 KG.	1.	J Acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
2-Carboethoxy Amino-5-Naphthol-7-Sulphonic Acid	1 KG.	1.	J Acid	0.904 kg									
RA concerned may take further necessary action as per above decision of NC.													

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.III dated 19.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Carboxy Amino-5-Naphthol-7-Sulphonic Acid	1 KG.	1.	J Acid	0.904 kg

RA concerned may take further necessary action as per above decision of NC.

50	Case No.:12/13/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved
	HQ File :01/82/050/00384/AM12/	RLA File :31/24/040/00017/AM12/	Lic.No/Date:3110048080 11.05.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-269. Items of import at SI.No.2 to 4 may be allowed as per packing policy. RA concerned may take further necessary action as per above decision of NC.			

Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-269. Items of import at Sl.No.2 to 4 may be allowed as per packing policy.

RA concerned may take further necessary action as per above decision of NC.

51

Case No.:14/13/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/00386/AM12/	RLA File :03/94/040/00103/AM12/	Lic.No/Date:0310631172 13.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Description of import items	Quantity allowed
Carvedilol	1kg.	1.	4-hydroxy Carbazol	1.06 kg
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl	1.089 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:5/9/82-ALC4/2011	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00256/AM12/	RLA File :03/95/040/00134/AM12/	Lic.No/Date:0310631532 18.05.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

53	Case No.:6/13/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00378/AM12/	RLA File :03/95/040/00036/AM12/	Lic.No/Date:0310631606 18.05.2011	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

54	Case No.:2/13/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00374/AM12/	RLA File :05/23/040/00079/AM12/	Lic.No/Date:0510292751 08.06.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:23.08.2011
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 23.08.2011.			

56	Case No.:4/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES	Meet No/Date:13/82-ALC4/2011	Status:Case
----	----------------------------	---------------------------------	------------------------------	-------------

	LTD.& MOREPEN INTERNATIONAL	28.06.2011	Deferred
HQ File :01/82/050/00376/AM12/	RLA File :05/24/040/00424/AM11/	Lic.No/Date:0510292794 09.06.2011	Defer Date:23.08.2011
Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:5/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00377/AM12/	RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:23.08.2011
Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.				

58

Case No.:3/13/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/00375/AM12/	RLA File :03/95/040/00188/AM12/	Lic.No/Date:0310635408 10.06.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/57/2009-PC.II dated 30.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformate	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% FOB value of exports
RA concerned may take further necessary action as per above decision of NC.				

59

Case No.:15/13/82-ALC4/2011	Party Name:MALLADI SPECIALITIES LTD.,	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved	
HQ File :01/82/050/00387/AM12/	RLA File :04/24/040/00079/AM12/	Lic.No/Date:0410124886 13.06.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/241/2009-PI-(Norms) dated 25.01.2010 and in consultation with technical authority present in meeting decided to fix norms under para 4.7 of HBP on repeat basis as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piroctone Olamine	1 kg.	1.	3,3-Dimethyl Acrylic Acid	0.878 kg
		2.	Methanol	4.50 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:17/13/82-ALC4/2011	Party Name:STAR DRUGS & RESEARCH LABS LTD	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved
	HQ File :01/82/050/00389/AM12/	RLA File :04/24/040/00081/AM12/	Lic.No/Date:0410124937 14.06.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per packing policy. RA concerned may take further necessary action as per above decision of NC.			

61	Case No.:18/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Deferred
	HQ File :01/82/050/00390/AM12/	RLA File :05/24/040/00086/AM12/	Lic.No/Date:0510293369 14.06.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:19/13/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2011 28.06.2011	Status:Case Approved												
	HQ File :01/82/050/00391/AM12/	RLA File :31/83/040/00043/AM12/	Lic.No/Date:3110048676 16.06.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Morpholine</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Diethylene Glycol</td><td>1.354 kg</td></tr> <tr> <td>2.</td><td>Ammonia Anhydrous</td><td>0.217 kg</td></tr> </tbody> </table> The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed. RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg	2.	Ammonia Anhydrous
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg												
		2.	Ammonia Anhydrous	0.217 kg												

Case No.Outside Agenda-1	M/S Cipla Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00256/AM11/DES-III F.No.01/82/050/01090/AM11/DES-III
Meeting Date:28.06.2011	RA F.No.03/94/040/00980/AM10 RA F.No.03/94/040/00560/AM11
Adv.Lic.No.0310559358 dated 09.02.2010 Adv.Lic.No.0310594225 dated 28.09.2010	
Committee considered case in light of earlier decision taken in 49/11 meeting held on 08.03.2011 and in consultation with technical authority present in meeting, decided to make the following amendments	

against all the four advance licences:-

1. Amendment in the description of export product:-

Export item No.1: Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol Valves.

Export item No.2: Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol valves

Export item No.3: Budesonide 100 mcg inhaler (200MD) with 50 mcl Aerosol valves

Export item No.4: Budesonide 200 mcg inhaler (200MD) with 50 mcl Aerosol valves

2. Amendment in the description of import item from "63 mcl Aerosol Valve" to "50 mcl Aerosol Valve.

3. Amendment in the quantity of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" from 21.12 mg to 16.76 gram.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-2	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00566/AM09/DES-III F.No.01/82/050/01305/AM09/DES-III F.No.01/83/050/01431/AM08/DES-III F.No.01/83/050/00292/AM08/DES-III
Meeting Date:28.06.2011	RA F.No.03/95/040/00189/AM09 RA F.No.03/95/040/00688/AM09 RA F.No.03/95/040/00740/AM08 RA F.No.03/95/040/00099/AM08
Adv.Lic.No.0310472525 dated 30.05.2008 Adv.Lic.No.0310495115 dated 21.11.2008 Adv.Lic.No.0310447836 dated 25.10.2007 Adv.Lic.No.0310429016 dated 10.05.2007	
Committee considered case and in light of earlier decision taken in 20/11 meeting held on 17.08.2010 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Aromatic Derivative Diphenylamine (ADA)" without any other change in the earlier decisions of NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-3	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.13/12	F.No.01/83/050/01672/AM08/DES-III F.No.01/82/050/00365/AM09/DES-III F.No.01/83/050/00934/AM08/DES-III
Meeting Date:28.06.2011	RA F.No.03/95/040/00854/AM08 RA F.No.03/95/040/00084/AM09 RA F.No.03/95/040/00419/AM08

Adv.Lic.No.0310451958 dated 29.11.2007 Adv.Lic.No.0310470073 dated 30.04.2008 Adv.Lic.No.0310438028 dated 01.08.2007	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Dipentamethylene Thiuram Tetrasulfide (Qureacc DPTT)" without any other change in the earlier decisions of NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-4	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.13/12	F.No.01/83/050/00293/AM08/DES-III F.No.01/83/050/00959/AM08/DES-III
Meeting Date:28.06.2011	RA F.No.03/95/040/00097/AM08 RA F.No.03/95/040/00454/AM08
Adv.Lic.No.0310429019 dated 10.05.2007 Adv.Lic.No.03104439189 dated 10.08.2007	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Octylated Diphenylamine (Powder/Flakes)" without any other change in the earlier decisions of NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-5	M/S Auctus Pharma Ltd.
Norms Committee Meeting No.13/12	F.No.01/82/050/00879/AM10/DES-III
Meeting Date:28.06.2011	RA F.No.09/70/040/00176/AM10
Adv.Lic.No.0910040573 dated 08.01.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Pentoprazole Sulfide (or) 5-(Difluoro Methoxy)-2-[(3,4-Dimethoxy-2-Pyridinyl]thio}-1H Benzimidazole" without any other change in the decision taken in 43/82 meeting held on 19.01.2010.	
RA concerned may take further necessary action as per above decision of NC.	